

(b) whether the lists circulated on 31.5.82 and thereafter on the basis of criteria enunciated are only valid and earlier circulated lists of Gazetted and non-gazetted posts stands superseded;

(c) if not, what is the justification to go beyond the accepted recommendations of three Commissions for keeping group B posts of Civil, Mechanical, Electrical, Signal and Telecommunication, Engineering and Transportation posts within the safety category; and

(d) whether by using technical jargon of "Safety post" the scope of reservation rules were restricted contrary to the intention of Government and extend the concept to the Research Design and Standards Organisation and Production Units?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) The list of Safety Category posts circulated vide Railway Board's letter No. E(NG)/I/75/PM1/44 dated 31.5.82 is an updated version of the list of non-gazetted safety category posts first circulated as a follow up of a recommendation of the Railway Accident Enquiry Committee 1968 (Wanchoo Committee).

(b) The list of Safety Category posts circulated vide Board's letter dated 31.5.82 covers only non-gazetted staff and supersedes all the earlier lists issued in this regard for non-gazetted staff. Gazetted posts are not governed by these instructions.

(c) By the very nature of the functions devolving on the officers of Civil Engineering, Mechanical Engineering, Signal and Telecommunication Engineering, Electrical Engineering and Transportation departments, the Group 'B' posts in these Departments have been treated as 'Safety' oriented. This does not go against the recommendations of the Wanchoo Committee.

(d) No, Sir. Rules relating to reservation are applicable to all categories, except that there is no relaxation in the qualifying marks in 'Safety' categories in the interest of safety of train operation.

Child Sexual Abuse

763. SHRI BALRAJ PASSI :
SHRI PRABHU DAYAL KATHERIA :

Will the PRIME MINISTER be pleased to state :

(a) whether according to International Labour Organisation's estimates, India has come into focus as an emerging epicentre of child sex tourism;

(b) if so, the details thereof; and

(c) the steps proposed to be taken to check child sexual abuse?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI VIMLA VERMA) : (a) No, Sir.

(b) Does not arise.

(c) Apart from stricter enforcement of the existing provisions of the following laws :

- (i) The Indian Penal Code;
- (ii) The Immoral Traffic Prevention Act; and
- (iii) The Juvenile Justice Act,

The Government has referred to the Law Commission certain amendments in the major criminal laws recommended by the National Commission for Women. The Government has also set up a Central Advisory Committee for an ongoing review and recommendations of both legal and non-legal approaches to the rescue and rehabilitation of child prostitutes. In addition, the Government is attempting to bring about a general improvement in the status of children, especially girl children, through better education, health care and empowerment of women.

[Translation]

National Cadet Corps

764. SHRI MOHAMMAD ALI ASHRAF FATMI :
SHRI CHHEDI PASWAN :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to make the National Cadet Corps compulsory in schools and colleges;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c). There is no proposal to make NCC training compulsory in schools and colleges since it is not in keeping with the democratic ethos, under which such training should be on voluntary basis. Further, in view of the enormous financial and infrastructural requirements, it is also not administratively feasible.

Birth Centenary of Subhash Chandra Bose

765. SHRI RAM PRASAD SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are organising Birth Centenary Celebrations of Netaji Subhas Chandra Bose;

(b) if so, the details thereof;

(c) whether the Government have ensured the participation of some freedom fighters of the Azad Hind Fauj in these celebrations; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) Yes, Sir.

(b) For organising birth centenary celebration of Netaji Subhash Chandra Bose, a National Committee under the Chairmanship of the Prime Minister has been set up in this Department. The celebration would commence on 23.1.1997, the day the birth centenary actually falls with a year long programmes/activities. First meeting of the National Committee was held on 5.12.1995 under the Chairmanship of the Prime Minister, in which, among other things, a decision has been taken to constitute a Sub-Committee to chalk out various programmes and activities.

(c) and (d) The matter regarding participation of some freedom fighters of the Azad Hind Fauz in these celebrations would be placed before the Sub-Committee/National Committee for consideration.

Atomic Reactor at Tarapur

766. SHRI RAM NAIK : Will the PRIME MINISTER be pleased to state :

(a) the original date of completion and commission of the third and fourth atomic reactor at Tarapur in Thane District of Maharashtra;

(b) the present position of these projects;

(c) the reasons for delay in commissioning the project and generation of power;

(d) the capacity of power generation of each of these projects; and

(e) the time by which these projects are likely to be commissioned and start power generation?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). As per the original Project Financial sanction accorded in January 1991 for the 2 x 500 MWe Tarapur Atomic Power Project-3 and 4, construction of these two units was envisaged to be completed by the year 1998. Advance procurement action has been taken for long delivery and critical equipment for this project and necessary infrastructure has been developed. However, main plant civil construction could not commence so far due to financial constraints.

(c) Construction of the main plant has not commenced due to financial constraints.

(d) Tarapur Atomic Power Project-units 3 and 4 will have a capacity of 500 MWe each.

(e) From the date of commencement of the main plant construction, the project is planned to be commissioned in about eight and half years.

Transfer of IAS/IPS/PCS

767. SHRI RAJNATH SONKAR SHASTRI : Will the PRIME MINISTER be pleased to state :

(a) whether thousands of IAS/IPS and PCS officers in